IN THE HIGH COURT OF JUDICATURE AT PATNA CRIMINAL MISCELLANEOUS No.38807 of 2020

Arising Out of PS. Case No.-163 Year-2020 Thana- WARISLIGANJ District- Nawada

SHIV KUMAR

... Petitioner/s

Versus

The State of Bihar

... ... Opposite Party/s

Appearance:

For the Petitioner/s : Mr.Pramod Kumar Verma

For the Opposite Party/s: Mr. Ajay, G.A.-5

CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR ORAL ORDER

4 24-11-2021

Heard Mr. Ajay, G.A.-5 and Mr. Shailendra Kumar, learned Additional Public Prosecutor for the State.

In view of the last order dated 17.11.2021, affidavit has been filed by the Superintendent of Police, Nawada.

From the affidavit, it appears that cyber crime and Social Media Units have been constituted in Nawada as well other districts and they are run by some data entry operators as well as some police officers also.

The concern of the court is that criminals who are involved in cyber crime should be caught and the cases should be solved. It is also the concern of the Court that general public should be educated so that they do not fall victim of cyber crime.

Considering all these facts, it is desirable that the



Court interacts with the A.D.G. (Mordernization) and A.D.G., State Crime Record Bureau.

On the next date, the Additional Solicitor General is also required to appear in this case to assist the Court.

Put up this case on 29.11.2021 at 10:30 A.M. for the appearance of A.D.G. (Modernization) and A.D.G., State Crime Record Bureau.

(Sandeep Kumar, J)

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